

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

I/9

JODHPUR BENCH, JODHPUR

ORDER SHEET

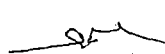
O. APPLICATION NO 286 OF 2003

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
	<u>22.09.2004</u> Mr. Chain Singh : Counsel for the applicant. Mr. K K Shah : Counsel for the respondents. 1, 3 & 4. None present for R.2 Learned counsel for the applicant submits that he has been instructed by the applicant to withdraw this case since, the examination in question is already over and no useful purpose would be served in contesting this case. The respondents do not have any objection to the same. In this view of the matter, we permit the the applicant to withdraw this O.A and the same stands dismissed as such with no order as to costs.  (G.R. Patwardhan) Member (A)  (J.K. Kaushik) Member (J)

TSV

Recd: Copy
on 23/9/04

Chait

Teg Singh Adv.

Chain Singh
Copy
Chain Singh

Part II and III destroyed
in my presence on 20/10/2013
under the supervision of
section officer () as per
order dated 18/10/2013
D. N. Sharma 20.10.2013
Section officer (Record)